

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 06.08.2016.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 06.08.2016 at 10.30 A.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reducing of cases more than five years old.

The meeting was presided over by Sri Anil Kumar Singh No-I, the Principal District & Sessions Judge, Sahibganj. The following members were present in the meeting: -

1. Sri Umesh Prasad Singh, Dy. Commissioner, Sahibganj,
2. Sri P. Murugan, Superintendent of Police, Sahibganj.
3. Sri Ramjeet Yadav, C.J.M, Sahibganj
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj.
5. Sri Surya Narayan Yadav, Government Pleader, Sahibganj.
6. Sri Rama Nand Choudhary, Public Prosecutor, Sahibganj

First of all, the members have been apprised to formulate and implement a pilot project on quality, timelines and efficacy of judicial decision making in order to achieve Five Plus Free pendency in this Judgeship.

The Deputy Commissioner, Sahibganj has been requested to issue directions to the PP/Addl. PP's to prepare a list of all kinds of cases coming in the category of Five Plus cases which are at the stage of evidences and make efforts for production of witnesses on the date fixed

by the Courts. The Deputy Commissioner, Sahibganj directed the P.P. present in the meeting to look into the matter and do needful.

The Deputy Commissioner, Sahibganj assured that he will direct the Head of Departments of Forest/Excise/Weight & Measurement/Motor Vehicle to fully cooperate in achieving the goal. He has further assured that he will issue necessary directions to the Civil Surgeon/Chief Medical officer of the District to ensure production of Doctors who are witnesses in the cases without delay and for functioning of Medical Board for determination of age of the accused.

The Superintendent of Police has been requested to ensure proper attendance of police witnesses for their evidence in the Court and also regarding proper service of Summons/Execution of NBW/Process u/s 82, 83 Cr.P.C. and submission of report within reasonable time and without delay. The Superintendent of Police, Sahibganj informed the committee that directions regarding above are given by him from time to time. Further, he assured that he will direct the officer-in-charge of all the Police Stations of this district for execution of NBW/Processes and to pay special attention to cases which are more than five years old and obey the direction of the Court..

The C.J.M, Sahibganj has been directed to impress upon the Judicial Magistrates to maintain quality, timelines and responsiveness in dispensation of Justice so as to achieve the goal of "Five Plus Free" as set out by the Hon'ble Court.

The Judge Incharge has been directed to monitor and to ensure that all kinds of summons, notices and processes issued from Nazarat are delivered timely and promptly and service report of the same are sent back to the concerning courts without any delay.

